

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.  
Dated this the 30<sup>th</sup> day of July 2020  
Cr.M.P.No.786/2020

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A1, Karthi, (Aged 23/2020)  
S/o.Kumar

..... Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,  
Austinpatti P.S.Cr.No.319/2020  
U/s.294(b), 324, 506(2) IPC

.... Respondent/Complainant

Accused Remanded on 09.06.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 28.07.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioners/accused argued through phone, that the accused are falsely implicated and accused are an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply stated that the above said accused is an habitual offenders and four criminal cases are pending against the accused in Jaihindpuram police station and old criminal records are maintained against the accused in same Jaihindpuram P.S. and this case is in preliminary stage of investigation added that if the accused person is released on bail, he tamper with the evidence and witnesses and also he will be absconded. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 09.06.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused.

Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. for the period of 30 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 30<sup>th</sup> day of July 2020.

Sd/-M.C. Arun  
Judicial Magistrate,  
Tirumangalam.